

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:93
ANSWERED ON:03.03.2010
PRODUCTION/TRANSPORTATION OF COAL
Mahato Shri Narahari

Will the Minister of COAL be pleased to state:

- (a) whether production of coal has grown over the years;
- (b) if so, the details thereof including the rate at which it has grown vis-à-vis the Gross Domestic Product during the last three years and the current year;
- (c) the quantity and quality of coal available in pits in the country;
- (d) whether movement of coal to thermal far away plants entails high transportation cost;
- (e) if so, whether the Government proposes to issue licenses for coal mining on captive consumption basis to pass on transport cost on mining companies; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION
(SHRI SRIPRAKASH JAISWAL)

(a) to (f): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No.93 for 3.3.2010

(a): Yes, Sir.

(b): A table showing the all India coal production during last three years and current year (till January 2010), percentage increase in growth of coal production and the Gross Domestic Product (GDP) during this period, is given below:

Year	All India coal production (in million tonnes)	Growth in percentage over previous year	Gross Domestic product
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2006-07	430.83	5.8	9.7
2007-08	457.08	5.9	9.2
2008-09	492.94	7.8	6.7
2009-10	416.47	8.2	7.2

(till January, 2010)

(provisional)

(c): As on 31.3.2009, the total pithead closing stock with all coal companies was about 48.94 million tonnes, out of which about 96% was held by coal companies of Coal India Limited (CIL). The grade-wise quantity of coal held by CIL coal companies, as on 1.4.2009, was as under:-

Grade Quantity of pithead closing
stock (in million tonnes)

A 0.48
B 0.71
C 3.09
D 3.27
E 11.30
F 20.49

Washery grade I, II, III, 7.14
IV and V

Total 46.48

(d): Yes, Sir.

(e) & (f): In terms of the provisions of the Coal Mines (Nationalisation) Act, 1973, captive mining of coal is permissible to be carried on by a company engaged in specified end use activities such as manufacture of iron and steel, power generation, cement production, coal gasification and coal liquefaction and in such cases the transport cost is borne by the allocatee end user company.